

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 138 of 2017**

**IN THE MATTER OF:**

**Rolex Cycles Pvt. Ltd.**

**...Appellant**

**Versus**

**Hero Steels Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Shri Arun Francis, Advocate**

**For Respondent:**

**Shri Sameer Rastogi and Ms. Poona Singh,  
Advocates**

**O R D E R**

**06.11.2017** In view of the decision of the Hon'ble Supreme Court in "*Innoventive Industries Ltd. Vs. ICICI Bank and Ors.* (Civil Appeal Nos.8337 – 8338 of 2017), the appellant has filed an application for substitution of the one of the aggrieved person namely Mr. Ashwini Kumar Prabhakar, Director/Shareholder of the company ('Corporate Debtor') as appellant.

Having heard the learned counsel for the appellant and the respondent the application of substitution of name of Mr. Ashwini Kumar Prabhakar in place of original appellant – Corporate Debtor is allowed. Let the name of Mr Ashwini Kumar Prabhakar' be substituted as 'Appellant'.

'Rolex Cycles Pvt. Ltd. ('Corporate Debtor') be transposed as 2<sup>nd</sup> Respondent, through the Insolvency Resolution Professional.

I.A. No. 761 of 2017 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member(Judicial)

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